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SHRI V. C. KESAVA RAO: Is it not a fact that the Indian Chamber at Singapore has represented to the Government of India that they want to get back their Indian citizenship rights?

SHRIMATI LAKSHMI MENON: Yes, representation was made, but they cannot get back the Indian citizen ship, because they are already citizens of some other country as they come under the United Kingdom Colony Citizenship.

SHRI V. C. KESAVA RAO: Is it not a fact that the High Commissioner in Singapore has encouraged these Indian citizens to register themselves as voters?

SHRIMATI LAKSHMI MENON: We cannot say that the High Commissioner has encouraged them to do that. When advice was sought, they were asked to register themselves as such, and most of them have registered themselves like that because by registration they get certain benefits like admission into the schools for their children, etc. Now, they have finished with Singapore and they want to come back and claim Indian citizenship.

SHRI V. C. KESAVA RAO: Is it a fact that these Indians have registered themselves as voters and there is no citizenship right by registration?

SHRIMATI LAKSHMI MENON: In order to register as a voter he has got to be a Singapore citizen.

SHRI T. S. PATTABIRAMAN: Is it a fact that the present Indian residents in Singapore, once they return to India, will not be allowed to return to Singapore, and that this is coming in the way of their coming back to India?

SHRIMATI LAKSHMI MENON: Under the Singapore Citizenship Act if an Indian is registered as a Singapore citizen, there is no restriction whatever about his entry or reentry Into the country or going baok.

SHRI D. A. MIRZA: May I know if once one's Indian citizenship is lost, can he get back his Indian citizenship?

SHRIMATI LAKSHMI MENON: Under the Citizenship Act he can get back the citizenship.

RECONSTITUTION OP THE RUBBER BOARD

"512 / ISHRI Z. A. AHMAD: \ SHRI P. A. SOLOMON:

Will the Minister of COMMERCE AND INDUSTRY be pleased to state:

- (a) whether Government have reconstituted the Rubber Board:
- (b) if so, how many persons were nominated from Kerala to represent labour; and
- (c) whether all such nominees from Kerala belong to the Indian National Trade Union Congress?

THE DEPUTY MINISTER OF COM-MERCE AND INDUSTRY (SHRI SATISH CHANDRA): (a) Yes, Sir.

- (b) Four.
- (c) No, Sir. Three nominees belong to Indian National Trade Union Congress and one to All India Trade Union Congress.

SHRI Z. A. AHMAD: Is the Government aware of the fact that the Indian National Trade Union Congress does not enjoy the confidence of the majority of the workers of the State and that there are more important trade union organisations there? On what basis does the Government fix the quota of three for the Indian National Trade Union Congress and one for the All India Trade Union Congress?

SHRI SATISH CHANDRA: These three nominations of the I.N.T.U.C. and one of the A.I.T.U.C. have been made after consultations with the

+The question was actually asked on the floor of the House by Shri Z. A. Ahmad.

Ministry of Labour who advised us on the basis of the information received from the Labour Commissioner from that area.

MR. CHAIRMAN: Question hour is over.

WRITTEN ANSWERS TO QUESTIONS

ADDITIONAL OUTLAY OF RS. 150 CRORES IN PART 'A* OF THE SECOND FIVE YEAR PLAN

- •490. SHRI M. VALIULLA: Will the Minister of Planning be pleased to state:
- (a) whether the Planning Commission proposes to give an additional outlay of about Rs. 150 crores in Part 'A' of the Second Five Year Plan; and
- (b) if so, for which projects it will be utilized?

THE DEPUTY MINISTER OF PLANNING (SHRI S. N. MISHRA): (a) No, Sir.

(b) Does not arise.

RETRENCHMENT IN THE OFFICE OF THE NATIONAL SMALL INDUSTRIES CORPORATION

- •492. SHRI J. V. K. VALLABHA-RAO: Will the Minister of COMMERCE AND INDUSTRY be pleased to state:
- (a) whether a large" number of employees of the National Small Industries Corporation have recently been retrenched from service; and
- (b) if so, what are the reasons for the retrenchment?

THE MINISTER OF INDUSTRY (SHRI MANUBHAI SHAH): (a) and (b). Only 17 out 'of a total sanctioned strength of 1095 have been retrenched and this was because of reduction of work in certain sections. In addition the services of 25 were terminated because of unsatisfactory work.

PLANNING COMMISSION'S SUGGESTION FOR ADDITIONAL TAXES IN STATES

- •493. MOULANA M. FARUQI: Will the Minister of Planning be pleased to state:
- (a) whether the Planning Commia-sion have at the National Development Council meeting held recently asked the various States to raise Rs. 30 crores through additional taxes during 1959-60; and
- (b) if so, what is the attitude of the various States in this regard?

THE DEPUTY MINISTER OF PLANNING (SHRI S. N. MISHRA): (a) Yes, Sir.

(b) The Planning Commission is at present holding discussions with the States regarding the formulation of the 1959-60 plan. The States will, undoubtedly, do the best they can.

TEAM OF OBSERVERS ON STRIKES

- •502. SHRI M. VALIULLA: Will the Minister of LABOUR AND EMPLOYMENT be pleased to state:
- (a) whether Government propose to set up a team of observers to study all major strikes in the country; and
- (b) if so, what will be the functions of the team?

THE DEPUTY MINISTER OF LABOUR (SHRI ABID ALI): (a) Yes.

(b) To study major strikes from the point of view of the Code of Discipline and to fix responsibility for its infringements, if any.

SETTING UP OF A URANIUM MILL nr BIHAR

- •503. SHRI M. VALIULLA: Will the PRIME MINISTER be pleased to state:
- (a) whether Government propose to set up a Uranium Mill in Bihar; and